

and 288 dated the 10th March, 1962, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, See No. LT-33/62.]

(iii) a copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

- (a) G.S.R. No. 389 dated the 31st March, 1962.
- (b) G.S.R. No. 390 dated the 31st March, 1962.
- (c) G.S.R. No. 391 dated the 31st March, 1962.
- (d) G.S.R. No. 392 dated the 31st March, 1962.

[Placed in Library, See No. LT-34/62]

(iv) a copy of the Central Excise (Fifth Amendment) Rules, 1962 published in Notification No. G.S.R. 393 dated the 31st March, 1962, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-35/62]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food (Shri A. M. Thomas): I beg to lay on the Table a copy of Notification No. GSR 495 dated the 18th April 1962 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-38/62].

NOTIFICATIONS UNDER REPRESENTATION OF THE PEOPLE ACT

The Deputy Minister in the Ministry of Law (Shri Hajarnavis): I beg to lay on the Table:—

- (i) a copy each of the following Notifications under sub-section (3) of section 28 of the Representation of the People Act, 1950, making certain amendments to the Registration of Electors Rules, 1960:—

(a) S.O. No. 2315 dated the 21st September, 1961.

(b) S.O. No. 2791 dated the 24th November, 1961.

[Placed in Library, See No. LT-36/62.]

(ii) a copy of the Conduct of Elections (Amendment) Rules, 1962 published in Notification No. S.O. 597 dated the 27th February, 1962, under sub-section (3) of section 169 of the Representation of the People Act, 1951.

[Placed in Library, See No. LT-38/62.]

12:08 hrs.

ELECTIONS TO COMMITTEES

COUNCIL UNDER INSTITUTE OF TECHNOLOGY ACT

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to move:

"That in pursuance of section 31(2) (k) and 32(1) and (4) of the Institute or Technology Act, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council, to be established under section 31 (1) of the said Act, for the triennium commencing from a date to be notified by the Central Government".

Mr. Speaker: The question is:

"That in pursuance of section 31(2) (k) and 32(1) and (4) of the Institute of Technology Act, 1961 the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council, to be established under section 31(1) of the said Act, for the triennium commencing from a date to be notified by the Central Government".

The motion was adopted.